

**AUDIT REPORT**  
**PART-3**  
**SCHEDULE-V**

<b>1) Computation of Net Turnover of Sales liable to tax</b>				
<b>Sr. No.</b>	<b>Particulars</b>	<b>As per Return Amount (Rs.)</b>	<b>As per Audit Amount (Rs.)</b>	<b>Difference Amount (Rs.)</b>
a)	Gross Turnover of Sales including, taxes as well as turnover of non sales transactions like value of Branch Transfer, Consignment Transfers, job work charges etc			
b)	<b>Less:-</b> Turn-Over of Sales (including taxes thereon) including inter-state Consignments and Branch Transfers Covered under Schedule I, II, III, or IV			
c)	<b>Balance:- Turn-Over Considered under this Schedule (a-b)</b>			
d)	<b>Less:-</b> Value of Goods Return (inclusive of tax), including reduction of sale price on account of rate difference and discount.			
e)	<b>Less:-</b> Net Tax amount (Tax included in sales shown in (c) above less Tax included in (a) and (d) above)			
f)	<b>Less:-</b> Value of Consignment Transfers within the State if is to be paid by the Agent.			
g)	<b>Less:-</b> Sales u/s 8 (1) i.e. Interstate Sales including Central Sales Tax, Sales in the course of imports, exports and value of Branch Transfers/ Consignment transfers outside the State			
h)	<b>Less: -</b> Sales of tax-free goods specified in Schedule A			
i)	<b>Less:-</b> Sales of taxable goods fully exempted u/s. 8(1) [other than sales under section 8 (1) and shown in Box 1(g)] and 41 (4)			
j)	<b>Less:-</b> Job/Labour work charges			
k)	<b>Less:-</b> Other allowable reductions/ deductions, if any (Please specify)			
<b>l)</b>	<b>Balance Net Turn-Over of sales liable to tax [c] – [d+e+f+g+h+i+j+k]</b>			

2) Computation of tax payable under the MVAT Act							
Sr. No.	Sch. Entry. No.	Rate of Tax	Turnover of Sales liable to Tax (Rs.) Quantity (Liter)	Tax Amount (Rs.)	Turnover of Sales liable to Tax (Rs.) Quantity (Liter)	Tax Amount (Rs.)	Difference (Rs.)
a)	Sch .D Goods (Inter Oil Co. sales of notified Motor Sprits)	4%					
b)	D5(a)(i)						
c)	D5(a)(i)	Re. One					
d)	D5(a)(ii)						
e)	D5(a)(ii)	Re. One					
f)	D5(b)						
g)	D5(b)	Re. One					
h)	D6						
i)	D7						
j)	D8						
k)	D9						
l)	D10(a)(i)						
m)	D10(a)(i)	Re. One					
n)	D10(a)(ii)						
o)	D10(a)(ii)	Re. One					
p)	D10(b)						
q)	D10(b)	Re. One					
	<b>A. Sub-total (a to q)</b>						
r)	C8	4%					
s)	C27	4%					
t)	C58	4%					
	<b>B. Sub-total (r to t)</b>						
u)	Others	4%					
v)	Others	12.5%					
	<b>C. Sub-total (u + v)</b>						
	<b>TOTAL (A+B+C)</b>						

2A)	Sales Tax collected in Excess of the Amount of Tax payable	As per Returns	As per Audit	Difference
3) Computation of Purchases Eligible for Set-off				
	Particulars	As per Returns (Rs.)	As per Audit (Rs.)	Difference (Rs.)
a)	Total turnover of Purchases including taxes, value of Branch Transfers / consignment transfers received and Labour/ job work charges.			
b)	Less:- Turn-Over of Purchases Covered under Schedule I, II, III, or IV			
c)	Balance:- Turn-Over of Purchases Considered under this Schedule (a-b)			
d)	Less:-Value of Goods Return (inclusive of tax), including reduction of purchase price on account of rate difference and discount.			
e)	Less:-Imports (Direct imports)			
f)	Less:-Imports (High seas purchases)			
g)	Less:-Inter-State purchases			
h)	Less:-Inter-State Branch Transfers/ Consignment Transfers received			
i)	Less:-Within the State Branch Transfers / Consignment Transfers received where tax is to be paid by an Agent			
j)	Less:-Within the State purchases of taxable goods from un-registered dealers.			

k)	<b>Less:-</b> Purchases of the taxable goods from registered dealers under MVAT Act, 2002 and which are not eligible for set-off			
l)	<b>Less:-</b> Within the State purchases of taxable goods which are fully exempted from tax u/s 8 [other than covered under section 8(1)] and 41(4)			
m)	<b>Less:-</b> Within the State purchases of tax-free goods specified in Schedule "A"			
n)	<b>Less:-</b> Other allowable deductions /reductions, if any. <b>(Please Specify)</b>			
o)	<b>Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off</b>  <b>(c) – (d+e+f+g+h+i+j+k+l+m+n)</b>			

**4) Tax rate wise break-up of Purchases from registered dealers eligible for set-off as per Box 3(o) above**

	Rate of Tax (%)	As per Returns		As per Audit		Difference
		Net Turnover of Purchases Eligible for Set –Off (Rs.)	Tax Amount (Rs.)	Net Turnover of Purchases Eligible for Set –Off (Rs.)	Tax Amount (Rs.)	
a)	12.50					
b)	4.00					
c)						
d)						
e)						
<b>TOTAL</b>						

**5) Computation of set-off claimed.**

	Particulars	As per Return		As per Audit		Difference
		Purchase Value Rs.	Tax Amount	Purchase Value Rs.	Tax Amount	
a)	Within the State purchases of taxable goods from registered dealers eligible for set-off as per <b>Box 3 (o) above</b>					
b)	Less: - Reduction in the amount of set off u/r 53 (1) of the corresponding purchase price of (Schedule C, D & E) the goods					
	Less: - Reduction in the amount of set off u/r 53 (2) of the of the corresponding purchase price of (Schedule B, C, D & E) the goods					
c)	Less: - Reduction in the amount of set off under any other Sub-rule of rule 53					
d)	<b>Amount of Set-off available (a) – (c+b)</b>					

**6) Computation of Sales Tax Payable**

	Particulars	As per Return (Rs.)	As per Audit (Rs.)	Difference
<b>6A)</b>	<b>Aggregate of credit available for the period covered under Audit.</b>			
a)	Set off available as per <b>Box 5 (d)</b>			
b)	Amount already paid ( <b>Details as per Annexure-A</b> )			
c)	Excess Credit if any, as per Schedule I, II, III, or IV to be adjusted against the liability as per this Schedule			
d)	Adjustment of ET paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002/ Motor Vehicle Entry Tax Act, 1987			

e)	Amount Credited as per Refund adjustment order (Details to be entered <b>(Details as per Annexure-A)</b> )			
f)	Any other (Please Specify)			
g)	<b>Total Available Credit (a+b+c+d+e+f)</b>			
<b>6B)</b>	<b>Sales tax payable and adjustment of CST / ET payable against available credit</b>			
a)	<b>Sales Tax Payable as per Box 2</b>			
b)	Excess Credit as per this Schedule adjusted on account of M.VAT payable, if any, as per Schedule I, II, III, or IV			
c)	Adjustment on account of CST payable as per Schedule VI for the period under Audit			
d)	Adjustment on account of ET payable under the Maharashtra Tax on Entry of Goods into Local Areas Act, 2002/Motor Vehicle Entry Tax Act, 1987			
e)	Amount of Sales Tax Collected in Excess of the amount of Sales Tax payable, if any <b>as per Box 2A</b>			
f)	Interest Payable under Section 30 (2)			
g)	<b>Total Amount.(a+b+c+d+e+f)</b>			
<b>6C)</b>	<b>Tax payable or Amount of Refund Available</b>			
a)	<b>Total Amount payable as per Box 6B(g)</b>			
b)	Aggregate of Credit Available as per <b>Box 6A(g)</b>			
c)	<b>Total Amount Payable (a-b)</b>			
d)	<b>Total Amount Refundable (b-a)</b>			